

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd	...	Applicant/Petitioner
Vs		
Sunar Jewels Pvt Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 06.04.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashish Aggarwal. Mr. Gurcharan Singh. Adv.
in IA 3087/2020, IA 2473/2020 & IA 1301 2021.
Mr. Palash Singhai Advocate in IA No.1161 of 2019
For Respondent : Mr. Anirban Bhattacharya, Adv in IA 1161/2019

ORDER

Learned counsel for Resolution Professional is unable to submit whether the pleadings completed or not in various applications.

IA-1161 of 2019

Learned counsel for applicant states that the pleadings are complete. List for hearing on 18.05.2021.

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(SUMITA PURKAYASTHA)
MEMBER (T)

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(DR. DEEPTI MUKESH)
MEMBER (J)